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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A. No. 411 of 1995

Dated New Delhi, this 26th day of July, 1995.

Hon'ble Shri K. Muthukumar, Member(A)

1. Smt. Khima Devi
Widow of Late Shri Govind Singh
R/o G-73, Kotla Road
NEW DELHI.
2. Shri Ramesh Bisth
Son of Late Shri Govind Singh
R/o G-73, Kotla Road
NEW DELHI. ... Applicants

By Advocate: Shri Sanjay Yadav
versus

1. The Director
Directorate of Printing
Ministry of Urban Development
Government of India
Nirman Bhawan
NEW DELHI.
2. The Manager
Government of India Press
Minto Road
NEW DELHI 110 002.
3. Union of India
Through its Secretary
Ministry of Urban Development
Government of India
Nirman Bhawan
NEW DELHI. ... Respondents

By Advocate: Shri M. M. Sudan

O R D E R (Oral)

Shri K. Muthukumar

The learned counsel for the respondents states that he is not filing the rejoinder. Therefore, the matter has been heard for final disposal.

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2. The applicant is a widow of Late Shri Govind Singh who was a Compositor in the Government of India Press, Minto Road. Shri Govind Singh died in harness on 3.12.93. Thereafter in June, 1994 the applicant No.1 submitted a

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representation for compassionate appointment of her elder son who is stated to be an undergraduate. The younger son is stated to be aged twenty and is appearing for Class-X examination. The representation for the compassionate appointment is stated to be under consideration of the respondents. The applicant is continuing in the accommodation allotted by the respondents, to Late Shri Govind Singh. By this application the applicants have prayed for quashing the eviction notices passed against the applicants by the respondents vide their orders dated 14.2.95 and 16.1.95 and further ^{prayed} [~] that a direction be given to the respondents to consider giving employment to the applicant No.2, Shri Ramesh Bisht who is stated to be the first son of the applicant No.1 on compassionate grounds.

3. The learned counsel for the respondents states that the applicant No.1 has been asked to submit certain other information regarding the occupation of the second son vide letter dated 24.3.95 to which reply has not been given so far. The learned counsel for the applicants states that the applicants have not received such a letter till date. The learned counsel for the respondents states that the question of compassionate appointment in favour of the elder son is still under consideration and it will be decided soon after the information sought for in their letter is received from the applicants. The learned counsel for the applicants undertakes to obtain a copy of the said letter and furnish the required information expeditiously within one week.

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4. On the question of retention of accommodation, the learned counsel for the respondents states that the retention of accommodation is totally an unconnected matter and, therefore, has opposed this relief.

5. The learned counsel for the applicants states that the widow of Late Shri Govind Singh, i.e. applicant No.1 is hard-pressed and she has no other source of living and is totally dependent on the appointment of one of her sons by the respondents.

6. Taking a view of the matter, I direct that the respondents will decide the compassionate appointment of the son of the applicant No.1 within a period of two months of the receipt of a certified copy of this order. In the meanwhile, I direct that the applicants shall not be dispossessed from the government accommodation in occupation subject to her paying the nominal licence fee. ~~on date~~.

7. Accordingly, this O.A. is disposed of with no order as to costs.


(K. Muthukumar)
Member(A)

DBC